

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

TA/310/00004/2018

Dated Friday the 22nd day of June Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

P.Sathyaseelan,
S/o. Ponnuswamy,
No. 236, Gandhi Nagar,
Sivananda Colony,
Tatabad, Coimbatore 641012.Applicant

By Advocate M/s. V.C.Vijayaraghavan

Vs

The Principal General Manager,
Telecommunications,
BSNL,
Coimbatore.Respondent

By Advocate Mr. M.S.Velusamy

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

On perusal, it is seen that there was no representation for the applicant or his counsel on 18.04.2018 and 19.06.2018. Accordingly, the matter was directed to be posted under the caption "For Dismissal". Today also when the matter is taken up for hearing, there is no representation for the applicant or his counsel despite repeated calls. Therefore, it is evident that the applicant is not interested in prosecuting his case.

2. Therefore, in terms of the Rule 15(1) of the CAT (Procedure) Rules, 1987, TA is dismissed in default.

**(B. Bhamathi)
Member(A)
22.06.2018**

SKSI